

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency)No. 313 of 2020

IN THE MATTER OF:

Jayant Dattatrya Mhaiskar

.....Appellant

Vs.

Anil Goel & Ors.

.....Respondents

Present :

**For Appellant: Mr. Amit C. Chadda, Sr. Advocate, Mr. Abhijeet Sinha,
Mr. Rajiv Shankar Dwivedi, Mr. Anurag Singh, Mr.
Saurabh Jain, Zain A.Khan, Advocates**

For Respondents: Mr. Nipun Gautam, Advocate for R-1

O R D E R

26.02.2020 - The reply-affidavit filed by Respondent No. 1 is taken on record. Respondent No. 2 seeks time and is allowed to file reply-affidavit during the course of the day with copy to the Learned Counsel for the Appellant. Rejoinder, if any, may be filed by the Appellant within one week thereafter.

List the matter for 'admission' (after notice) on **13th March, 2020**.

Prayer for keeping constitution of 'Committee of Creditors' on hold is rejected.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

ss/nn